

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRICIPAL BENCH (COURT-I)

IB-73/(PB)/2017

**IN THE MATTER OF:**  
**Anant Overseas (P) Ltd**

..PETITIONER

**Vs.**

..RESPONDENT

**Global Houseware Limited**

**SECTION:**  
**Under Section 9 of IBC Code, 2016**

**Order delivered on 02.2.2018**

**Coram:**  
**R. VARADHARAJAN**  
**HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN**  
**HON'BLE MEMBER (TECHNICAL)**

**For the APPLICANT / PETITIONER :**

**For the RESPONDENT**

*: Mr. Aviral Dhirendra, Advocate*

**For the Intervener**

*: Mr. Vijender Sharma, R.P.*

**ORDER**

In view of one of the Member (Tech.) engaged in the Hon'ble New Delhi Bench-II sitting, the matter was not able to be taken up. Hence, the same is reposted to 23.2.2018.

  
**(DEEPA KRISHAN)**  
**MEMBER (TECHNICAL)**

  
**(R. VARADHARAJAN)**  
**MEMBER (JUDICIAL)**

Surjit